

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).1 0 7 3 7 / 2 0 0 7

(From the judgement and order dated 04/ 0 6 / 2 0 0 7 in W P No.3 9 / 2 0 0 7  
of The HIGH COURT OF BOM B A Y )

R E L I A N C E E N E R G Y L I M I T E D & A N R .

Petitioner(s)

VER SUS

MAHA R A S H T R A S T A T E R O A D D E V T . C O R P . L D . & O R S

Respondent(s)

[With appln(s) for directions; exemption from filing c/c of the impugned  
Judgment; with prayer for interim relief and office report]

Date: 25/ 0 6 / 2 0 0 7 This Petition was called on for hearing today.

CORAM :

HON' B L E MR. JUS T I C E T A R U N C H A T T E R J E E  
HON' B L E MR. JUS T I C E P. K. B A L A S U B R A M A N Y A N

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Virendr a Bh atia, Sr. Adv.  
Mr. Gaur av Bh atia, Adv.  
Mr. Rajesh Ku m a r , Adv.  
Mr. D.. Kak ali a, Adv.  
Mr. Syed Naqvi, Adv.  
Mr. Rajesh Ku m a r , Adv.

For Respondent(s) Mr. Varun Thak u r, Adv.  
Mr. Naresh Shar m a, Adv.  
Mr. Sanjay Dubey, Adv.  
Mr. A.S. Bhas me, Adv.

UPON hearing counsel the Court made the following  
O R D E R

Let the matter be listed before appropriate regular Bench two weeks after  
summe r vacation.

The interim order granted by the High Court is to expire on 02 July 20 0 7 . The said order is hereby extended till 31 st July 20 0 7 .

(Subhash Chander)  
Court Master

(Phoolan W ati Arora)  
Court Master